



ITEM NO.40

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 476/2023

(Arising out of impugned final judgment and order dated 29-04-2022 in CRLA No. 4400/2016 passed by the High Court Of Judicature At Allahabad)

GOVIND & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 203049/2022 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 1299/2023 (II)

(IA No.9462/2023-CONDONATION OF DELAY IN FILING and IA No.9468/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.9467/2023-EXEMPTION FROM FILING O.T. and IA No.9464/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 17-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. R.P. Mehrotra, Sr. Adv.
Mr. Nagendra Singh, Adv.
Mr. Ashish Pandey, Adv.
Mr. Shubham Saxena, Adv.
Mr. Apoorv Srivastava, Adv.
Dr. Sushil Balwada, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Vishnu Shankar Jain, AOR
Mr. Shubham Awasthi, Adv.

UPON hearing the counsel the court made the following
O R D E R

Leave granted.

The Registry is directed to summon the original records from the High Court.

Considering the facts and circumstances of these cases and in particular of the fact that the appellants have already undergone almost 10 years of incarceration and the disposal of the appeal(s) is likely to take some time, we are inclined to enlarge the appellants on bail.

Accordingly, let the appellants be enlarged on bail in connection with S.T. Nos.373 & 374 of 2013 arising out of FIR/Case Crime No.655 of 2012 under Sections 148, 302/149 IPC & 307 IPC registered at P.S.-Koshikalan, District-Mathura, U.P. subject to such terms and conditions as the trial Court may deem fit and proper to impose.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Beena Jolly)
Court Master